

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

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The Meeting No.08/AM-19 dated 19.07.2018 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri J.D. Giri, Vice President	AEPC
2.	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri S.K.Mohapatra, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No. 07/AM-19 dated 05.07.2018 was taken up for discussion in meeting actually held on 12.07.2018. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No. No. 08/AM-19 dated 19.07.2018 was taken up for discussion in meeting and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 8/84-ALC3/2018 MEETING DATE : 19.07.2018

Case No.: 31/8/84-ALC3/2018	Party Name: COTTON WORLD	Meet No/Date: 8/84-ALC3/2018 19.07.2018	Approved
HQ File :01/84/050/00148/AM19/	RLA File :07/24/040/00121/AM16/	Lic.No/Date: 0710108500 10.07.2015	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for as per CAD. GSM should match in import and export.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.: 3/23/84-ALC3/2016	Party Name: HIMATSINGKA SEIDE LTD	Meet No/Date: 8/84-ALC3/2018 19.07.2018	Status: Deferred
HQ File :01/84/050/00448/AM17/	RLA File :07/24/040/00146/AM16/	Lic.No/Date: 0710108689 04.09.2015	Defer Date: 16.08.2018

Decision : Committee considered the case as per agenda alongwith and noted that firm was asked to categorise his export product on the various input used e.g. if a Woven Fabric contain Filature, Cotton, Linen Viscose, Lurex etc. as the case may be and export product category may be mentioned as Woven Fabric containing Silk, Cotton, Silk (Filature), Cotton Yarn, Linen Yarn, Viscose Yarn (PFY/PSF), Lurex etc. and on that basis Norms Committee would allow the wastage on the content of each input in the Export Product. The inputs used/requested may also be mentioned against each export product as per representation submitted in 19.07.2017 the applicant has stated that they made an exit from EOU, SEZ category in November, 2015, though their AA No. 0710108689 was applied in July and taken in September, 2015 as mentioned by the applicant, this may also be need to be clarified by the applicant. No response received from the firm. Committee decided to allow personal hearing to the firm. The case stands deferred for re-listing on 16.08.2018.

Case No.: 6/25/84-ALC3/2016	Party Name: BHARAT SILKS	Meet No/Date: 8/84-ALC3/2018 19.07.2018	Status: Deferred
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HQ File :01/84/050/00474/AM17/	RLA File :07/24/040/00417/AM16/	Lic.No/Date:0710109602 30.03.2016	Defer Date: 16.08.2018
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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing with request to bring the CAD and sample export product for examination of the case. Firm vide email has requested for postponement of the hearing. Committee decided to allow last opportunity to firm allowing the personal hearing for 18.08.2008. The case stands deferred for re-listing on 16.08.2018

Case No.:14/4/84-ALC3/2017	Party Name:FASHION ACCESSORIES	Meet No/Date:8/84- ALC3/2018 19.07.2018	Status: Deferred
HQ File :01/84/050/00041/AM18/	RLA File :05/23/040/00082/AM17/	Lic.No/Date:0510398597 24.05.2016	Defer Date: 02.08.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and heard Shri A.K. Jain, General Manager Commercial appeared before the Norms Committee for personal hearing . Committee asked the representative to bring the sample of the Duvet Cover and Sham for working out the wastage. The case stands deferred for re-listing on 02.08.2018.

Case No.:4/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:8/84- ALC3/2018 19.07.2018	Status: Deferred
HQ File :01/84/050/00472/AM17/	RLA File :07/24/040/00051/AM17/	Lic.No/Date:0710109911 06.06.2016	Defer Date: 16.08.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing with request to bring the CAD and sample export product for examination of the case. Firm vide email has requested for postponement of the hearing. Committee decided to allow last opportunity to firm allowing the personal hearing for 16.08.2008. The case stands deferred for re-listing on 16.08.2018

Case No.:32/8/84-ALC3/2018	Party Name:COTTON WORLD	Meet No/Date:8/84- ALC3/2018 19.07.2018	Approved
HQ File :01/84/050/00149/AM19/	RLA File :07/24/040/00122/AM17/	Lic.No/Date:0710110059 06.07.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for as per CAD. GSM RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:9/19/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:8/84- ALC3/2018 19.07.2018	Status: Deferred
HQ File :01/84/050/00320/AM17/	RLA File :05/23/040/00262/AM17/	Lic.No/Date:0510399651 08.09.2016	Defer Date: 02.08.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and heard Shri A.K. Jain, General Manager Commercial appeared before the Norms Committee for personal hearing . Committee asked the representative to bring the sample of the export product for working

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out the wastage. The case stands deferred for re-listing on 02.08.2018.

Case No.:29/8/84-ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
HQ File :01/84/050/00146/AM19/	RLA File :05/24/040/00269/AM17/	Lic.No/Date:0510399710 15.09.2016	Defer Date: 02.08.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and heard Shri A.K. Jain, General Manager Commercial appeared before the Norms Committee for personal hearing . Committee asked the representative to bring the sample of the export product for working out the wastage. The case stands deferred for re-listing on 02.08.2018.

Case No.:2/25/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
HQ File :01/84/050/00470/AM17/	RLA File :05/23/040/00518/AM17/	Lic.No/Date:0510401491 03.02.2017	Defer Date: 02.08.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and heard Shri A.K. Jain, General Manager Commercial appeared before the Norms Committee for personal hearing . Committee asked the representative to bring the sample of the export product for working out the wastage. The case stands deferred for re-listing on 02.08.2018.

Case No.:3/8/84-ALC3/2018	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:8/84-ALC3/2018 19.07.2018	Approved
HQ File :01/84/050/00120/AM19/	RLA File :07/24/040/00029/AM18/	Lic.No/Date:0710111493 27.04.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for as per CAD. GSM should match in import and export.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:35/8/84-ALC3/2018	Party Name:COTTON WORLD	Meet No/Date:8/84-ALC3/2018 19.07.2018	Approved
HQ File :01/84/050/00152/AM19/	RLA File :07/24/040/00112/AM18/	Lic.No/Date:0710111903 21.07.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for as per CAD. GSM should match in import and export.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:33/8/84-ALC3/2018	Party Name:COTTON WORLD	Meet No/Date:8/84-ALC3/2018 19.07.2018	Approved
HQ File :01/84/050/00150/AM19/	RLA File :07/24/040/00180/AM18/	Lic.No/Date:0710112203 27.09.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and

decided to **ratify** the norms for the above advance authorization as applied for as per CAD. GSM should match in import and export.
RA concerned may take necessary action subject to compliance of other usual conditions.

13	Case No.:19/26/84-ALC3/2017	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
	HQ File :01/84/050/00403/AM18/	RLA File :34/24/040/00264/AM18/	Lic.No/Date:3410043756 28.12.2017	Defer Date: 16.08.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted application of the firm has been forwarded to DIPP for comments. Accordingly, Committee decided to defer the case and await their comments. The case stands deferred for re-listing on 16.08.2018

14	Case No.:4/24/84-ALC3/2017	Party Name:MANJUSREE DAS	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
	HQ File :01/84/050/00301/AM18/	RLA File :02/24/040/00155/AM18/	Lic.No/Date:0210208098 04.01.2018	Defer Date: 16.08.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted firm was requested to forward the information as per this Directorate letter dated 14.06.2018 and reminder dated 11.07.2018. Committee decided to send a final reminder and defer the case. The case stands deferred for re-listing on 16.08.2018.

15	Case No.:1/24/84-ALC3/2017	Party Name:RESPONSIVE INDUSTRIES LTD	Meet No/Date:8/84-ALC3/2018 19.07.2018	Approved
	HQ File :01/84/050/00298/AM18/	RLA File :03/95/040/00836/AM18/	Lic.No/Date:0310818308 08.01.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and taking cue from the SION, H-268 decided to **ratify** the norms for the above advance authorization as under :

Sl. No.	Export Item Name	Quantity (in SQM)	Sl. No.	Import Item Name	Quantity Allowed one Unit of Export Product
1	FABRIC COATED / BOUNDING WITH PVC	5000000.000	1	PVC RESIN	0.825Gms
			2	PVC PLASTICIZER	0.2326 Gms
			3	TITANIUM DIOXIDE	0.032 Gms
			4	STABILIZER	0.0088 Gms
			5	BLOWING/ FOAMING AGENT	0.014 Gms
			6	RELEASE PAPER (155-240 GMS/SQ.M)	0.04385 Gms/SQM
			7	YARN (POLYESTER/ COTTON VISCOSE) (1.06 KG/ KG)	As applied

RA concerned may take necessary action subject to compliance of other usual conditions.

16	Case No.:39/24/84-ALC3/2017	Party Name:GOKUL POLYMERS PVT LTD	Meet No/Date:8/84- ALC3/2018 19.07.2018	Status: Deferred
	HQ File :01/84/050/00336/AM18/	RLA File :05/23/040/00417/AM18/	Lic.No/Date:0510405435 24.01.2018	Defer Date: 16.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted firm was requested to forward the information as per this Directorate letter dated 11.07.2018. Committee decided to send a reminder and defer the case. The case stands deferred for re-listing on 16.08.2018.				

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Case No.:46/24/84-ALC3/2017	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:8/84- ALC3/2018 19.07.2018	Approved		
HQ File :01/84/050/00343/AM18/	RLA File :32/24/040/00045/AM18/	Lic.No/Date:3210078380 29.01.2018			
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as under :					
Sl. No.	Export Item Name	Quantity (In Kg)	Sl. No.	Import Item Name.	Quantity allowed (in Kg)
1	Mosquito Nets	3500000.000	1	Alphacypermethrin Tech 95%	27819.00
			2	Piperonyl Butoxide Ultra	10803.00
			3	Colouring Masterbatch	35031.00
			4	LLDPE	196793.00
			5	HDPE Granules	3580053.00
RA concerned may take necessary action subject to compliance of other usual conditions.					

18	Case No.:10/25/84-ALC3/2017	Party Name:REAL KNIT FASHION	Meet No/Date:8/84- ALC3/2018 19.07.2018	Status: Deferred
	HQ File :01/84/050/00362/AM18/	RLA File :32/24/040/00046/AM18/	Lic.No/Date:3210078387 02.02.2018	Defer Date: 16.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. The case stands deferred for re-listing on 16.08.2018.				

19	Case No.:8/25/84-ALC3/2017	Party Name:BASANT INDIA INC	Meet No/Date:8/84- ALC3/2018 19.07.2018	Status: Deferred
	HQ File :01/84/050/00360/AM18/	RLA File :05/23/040/00436/AM18/	Lic.No/Date:0510405542 06.02.2018	Defer Date: 16.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm vide email has intimated that sample export product has been forwarded vide courier. Accordingly, Committee decided to await the same for working out the wastage. The case stands deferred for re-listing on 16.08.2018.				

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20	Case No.:28/25/84-ALC3/2017	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
	HQ File :01/84/050/00380/AM18/	RLA File :05/24/040/00565/AM18/	Lic.No/Date:0510405620 12.02.2018	Defer Date: 16.08.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers has been asked to furnish the CAD, sketch, measurement chart of the export product and same is not received till date. Accordingly, Committee decided to send a final reminder and defer the case. The case stands deferred for re-listing on 16.08.2018.

21	Case No.:12/26/84-ALC3/2017	Party Name:ABHIKRITI IMPEX PVT. LTD.,	Meet No/Date:8/84-ALC3/2018 19.07.2018	Approved
	HQ File :01/84/050/00396/AM18/	RLA File :02/24/040/00189/AM18/	Lic.No/Date:0210208240 26.02.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and heard the representative of the firm appeared on behalf of the firm and decided to **ratify** the norms for the above advance authorization as applied for. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.

22	Case No.:18/3/84-ALC3/2018	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:8/84-ALC3/2018 19.07.2018	Rejected
	HQ File :01/84/050/00032/AM19/	RLA File :02/24/040/00199/AM18/	Lic.No/Date:0210208287 19.03.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted firm was asked to furnish the CAD and sketch export item vide this Directorate letter dated 13.06.2018 and reminder dated 13.07.2018. Since, no response was received, Committee decided to reject the case with direction to pay the applicable duty with interest for EODC. RA concerned to take further necessary action subject to compliance of other usual conditions.

23	Case No.:27/6/84-ALC3/2018	Party Name:GINZA INDUSTRIES LTD	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
	HQ File :01/84/050/00107/AM19/	RLA File :52/24/040/00086/AM18/	Lic.No/Date:5210042573 21.03.2018	Defer Date: 16.08.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers has been asked to furnish certain information for examination of the case and same is not received till date. Accordingly, Committee decided to send a reminder to firm. The case stands deferred for re-listing on 16.08.2018.

24	Case No.:26/3/84-ALC3/2018	Party Name:GLOBAL MODE AND ACCESSORIES PVT. LTD.	Meet No/Date:8/84-ALC3/2018 19.07.2018	Rejected
	HQ File :01/84/050/00040/AM19/	RLA File :05/23/040/00517/AM18/	Lic.No/Date:0510406020 28.03.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted firm was asked to furnish the CAD and sketch export item vide this Directorate letter dated 13.06.2018 and reminder dated 13.07.2018. Since, no response was received, Committee decided to

reject the case with direction to pay the applicable duty with interest for EODC.
RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.:9/3/84-ALC3/2018	Party Name:SARAT INDUSTRIES LIMITED	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
25 HQ File :01/84/050/00023/AM19/	RLA File :02/24/040/00005/AM19/	Lic.No/Date:0210208316 06.04.2018	Defer Date: 16.08.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers has been asked to furnish CAD for the export product and same is not received till date. Accordingly, Committee decided to send a reminder to firm. The case stands deferred for re-listing on 16.08.2018.

Case No.:10/3/84-ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:8/84-ALC3/2018 19.07.2018	Approved
26 HQ File :01/84/050/00024/AM19/	RLA File :05/24/040/00010/AM19/	Lic.No/Date:0510406084 10.04.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and heard Shri A.K. Jain appeared before the Norms Committee and after due deliberation decided to **ratify** the norms for the above advance authorization as applied for. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:2/3/84-ALC3/2018	Party Name:SHYAMALI EXPORT,	Meet No/Date:8/84-ALC3/2018 19.07.2018	Approved
HQ File :01/84/050/00016/AM19/	RLA File :04/24/040/00002/AM19/	Lic.No/Date:0410164206 13.04.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as under :

Sl. No.	Export Item Name.	Quantity (in Numbers)	Sl. No.	Import Item Name	Quantity Allowed (in SQM)
27	1 Pouches made out of 100% Polyester pleated Satin Fabric Size 15 cm x 23 cm -GSM-135 GSM(+/- 5%) width 150 cm	183000.000	1	100% Polyester pleated Satin Fabric GSM-135 GSM(+/- 5%) width 150 cm	As applied
	2 Pouches made out of 100% Polyester pleated Satin Fabric Size 15 cm x 28.5 cm -GSM-135 GSM(+/- 5%) width 150 cm	229800.000	2	100% Polyester pleated Satin Fabric GSM-135 GSM(+/- 5%) width 150 cm	
	3 Pouches made out of 100% Polyester pleated Satin Fabric	303000.000	3	100% Polyester pleated Satin Fabric GSM-135 GSM(+/- 5%) width 162 cm	

	Size 21 cm x 33.5 cm -GSM-135 GSM(+/-5%) width 162 cm				
4	Pouches made out of 100% Polyester pleated Satin Fabric Size 25 cm x 38.5 cm -GSM-135 GSM(+/-5%) width 150 cm	79800.000	4	100% Polyester pleated Satin Fabric GSM-135 GSM(+/-5%) width 150 cm	
			5	3MM Polyester Cord 100% Polyester	As applied with accountability
			6	3MM Polyester Cord 100% Polyester	
			7	3MM Polyester Cord 100% Polyester	
			8	3MM Polyester Cord 100% Polyester	

GSM should match in import and export.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:33/3/84-ALC3/2018	Party Name:SHYAMALI EXPORT,	Meet No/Date:8/84-ALC3/2018 19.07.2018	Approved
HQ File :01/84/050/00047/AM19/	RLA File :04/24/040/00003/AM19/	Lic.No/Date:0410164207 13.04.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as under :

Sl. No.	Export Item Name	Quantity (in Numbers)	Sl. No.	Import Item Name.	Quantity allowed
1	Pouches made out of 100% Polyester pleated Satin Fabric Size 15 cm x 23 cm- GSM-135 GSM(+/-5%) width 150 cm	18750.000	1	100% Polyester pleated Satin Fabric GSM-135 GSM(+/-5%) width 150 cm	As applied
			2	3MM Polyester Cord 100% POLYESTER	As applied with accountability

GSM should match in import and export.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:3/4/84-ALC3/2018	Party Name:CONCEPT CLOTHING	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510406126	Defer Date:

:01/84/050/00055/AM19/	:05/23/040/00018/AM19/	16.04.2018	02.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to reject the case, however, in the meantime reply of the firm has been received and same is being placed before the Norms Committee for consideration of the case. The case stands deferred for re-listing on 02.08.2018.			

30	Case No.:7/4/84-ALC3/2018	Party Name:FASHION ACCESSORIES	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
	HQ File :01/84/050/00059/AM19/	RLA File :05/23/040/00023/AM19/	Lic.No/Date:0510406232 25.04.2018	Defer Date: 02.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and heard Shri A.K. Jain, General Manager Commercial appeared before the Norms Committee for personal hearing . Committee asked the representative to bring the sample of the export product for working out the wastage. The case stands deferred for re-listing on 02.08.2018.				

31	Case No.:8/4/84-ALC3/2018	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
	HQ File :01/84/050/00060/AM19/	RLA File :05/23/040/00029/AM19/	Lic.No/Date:0510406235 26.04.2018	Defer Date: 16.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted application of the firm has been forwarded to DIPP for comments. Accordingly, Committee decided to defer the case and await their comments. The case stands deferred for re-listing on 16.08.2018.				

32	Case No.:10/4/84-ALC3/2018	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
	HQ File :01/84/050/00062/AM19/	RLA File :05/24/040/00051/AM19/	Lic.No/Date:0510406262 27.04.2018	Defer Date: 16.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm has been asked to submit certain information vide email dated 16.07.2018 for examination of the case and same is not received till date. Accordingly, Committee decided to send a reminder to firm. The case stands deferred for re-listing on 16.08.2018.				

33	Case No.:10/6/84-ALC3/2018	Party Name:CAMPARI EXPORTS PVT.LTD.	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
	HQ File :01/84/050/00090/AM19/	RLA File :05/23/040/00057/AM19/	Lic.No/Date:0510406392 09.05.2018	Defer Date: 16.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers had been asked to furnish CAD, Style No., sketch and measurement chart of the export product and same is not received till date. Accordingly, Committee decided to send a reminder to firm. The case stands deferred for re-listing on 16.08.2018.				

34	Case No.:9/6/84-ALC3/2018	Party Name:SIVSHREE MEDITEX (INDIA) PRIVATE LIMITED,	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
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HQ File :01/84/050/00089/AM19/	RLA File :32/24/040/00006/AM19/	Lic.No/Date:3210078487 11.05.2018	Defer Date: 16.08.2018
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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm had been asked to furnish CAD and sample export product and same is not received till date. Accordingly, Committee decided to send a reminder to firm. The case stands deferred for re-listing on 16.08.2018.

Case No.:11/6/84-ALC3/2018	Party Name:GLOBAL MODE AND ACCESSORIES PVT. LTD.	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
HQ File :01/84/050/00091/AM19/	RLA File :05/23/040/00078/AM19/	Lic.No/Date:0510406456 14.05.2018	Defer Date: 16.08.2018

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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm has been allowed personal hearing to firm and requested to appear alongwith CAD and sample export product vide email dated 13.07.2018. However, no response received from the firm. Accordingly, Committee decided to send a reminder to firm for personal hearing. The case stands deferred for re-listing on 16.08.2018.

Case No.:16/6/84-ALC3/2018	Party Name:NANDAN DENIM LIMITED	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
HQ File :01/84/050/00096/AM19/	RLA File :08/24/040/00035/AM19/	Lic.No/Date:0810142595 15.05.2018	Defer Date: 16.08.2018

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Decision : Committee considered the case as per agenda alongwith other relevant papers noted that firm has been requested to furnish the input content in the export product and same is not received till date. Accordingly, Committee decided to send a reminder to firm. The case stands deferred for re-listing on 16.08.2018.

Case No.:17/6/84-ALC3/2018	Party Name:GLOBAL MODE AND ACCESSORIES PVT. LTD.	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
HQ File :01/84/050/00097/AM19/	RLA File :05/23/040/00060/AM19/	Lic.No/Date:0510406482 16.05.2018	Defer Date: 16.08.2018

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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm had been allowed personal hearing and requested to bring CAD, sketch, measurement chart of the export product vide email date 16.07.2018, however, no response received from the firm. Accordingly, Committee decided to send a reminder to firm for personal hearing. The case stands deferred for re-listing on 16.08.2018.

Case No.:13/6/84-ALC3/2018	Party Name:PEARL APPARELS	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
HQ File :01/84/050/00093/AM19/	RLA File :05/24/040/00083/AM19/	Lic.No/Date:0510406492 17.05.2018	Defer Date: 16.08.2018

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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm had been allowed personal hearing and requested to bring CAD, sketch, measurement chart of the export product and same is not received till date. Accordingly, Committee decided to send a reminder to firm for personal hearing. The case stands deferred for re-listing on 16.08.2018.

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39	Case No.:12/6/84-ALC3/2018	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
	HQ File :01/84/050/00092/AM19/	RLA File :34/24/040/00062/AM19/	Lic.No/Date:3410044154 18.05.2018	Defer Date: 16.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted application of the firm has been forwarded to DIPP for comments. Accordingly, Committee decided to defer the case and await their comments. The case stands deferred for re-listing on 16.08.2018.				

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Case No.:4/6/84-ALC3/2018	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:8/84-ALC3/2018 19.07.2018	Approved
HQ File :01/84/050/00084/AM19/	RLA File :05/24/040/00101/AM19/	Lic.No/Date:0510406552 22.05.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and heard the representative of the firm appeared on behalf of the firm and decided to **ratify** the norms for the above advance authorization as applied for in respect of following export product:

Sl. No.	Export Item Name	Quantity in numbers
1	BABIES GARMENT (JACKET) { made from 100% Polyester Knitted Fur Fabric, GSM = 390 +/- 10% (Imported), with 100% Cotton Knitted Lining) Style No: BGSKB-1269	565.000
2	BABIES GARMENT (JACKET) { made from 100% Polyester Knitted Fur Fabric, GSM = 390 +/- 10% (Imported) with 100% Cotton Knitted Lining) Style no.: 2220203941	4632.000
3	BABIES GARMENT (JACKET) { made from 100% Polyester Knitted Fur Fabric, GSM = 390 +/- 10% (Imported) with 100% Cotton Knitted Lining) Style no.: 2220203938	3292.000
4	GIRLS JACKET { made from 100% Polyester Knitted Fur Fabric, GSM = 390 +/- 10% (Imported) with 100% Cotton Knitted Lining) Style No: BGSKB-1269	3035.000

GSM should match in import and export.
RA concerned may take necessary action subject to compliance of other usual conditions.

41	Case No.:5/6/84-ALC3/2018	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:8/84-ALC3/2018 19.07.2018	Approved
	HQ File :01/84/050/00085/AM19/	RLA File :05/24/040/00103/AM19/	Lic.No/Date:0510406554 22.05.2018	
Decision : Committee considered the case as per agenda alongwith other relevant papers and heard the representative of the firm appeared on behalf of the firm and decided to ratify the norms for the above advance authorization as applied for. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.				

42	Case No.:6/6/84-ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:8/84-ALC3/2018 19.07.2018	Approved
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HQ File :01/84/050/00086/AM19/	RLA File :05/24/040/00094/AM19/	Lic.No/Date:0510406555 22.05.2018	
Decision : Committee considered the case as per agenda alongwith other relevant papers and heard the representative of the firm appeared on behalf of the firm and decided to ratify the norms for the above advance authorization as applied for. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:18/6/84-ALC3/2018	Party Name:ECOLINE EXIM PRIVATE LIMITED	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
43 HQ File :01/84/050/00098/AM19/	RLA File :02/24/040/00029/AM19/	Lic.No/Date:0210208441 22.05.2018	Defer Date: 16.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm had been allowed personal hearing alongwith sample export product and however, no response is received till date. Accordingly, Committee decided to send a reminder to firm for personal hearing. The case stands deferred for re-listing on 16.08.2018.			

Case No.:19/6/84-ALC3/2018	Party Name:FLORENCE SHOE COMPANY PVT LTD	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
44 HQ File :01/84/050/00099/AM19/	RLA File :04/24/040/00045/AM19/	Lic.No/Date:0410164353 22.05.2018	Defer Date: 16.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted application of the firm has been forwarded to DIPP for comments. Accordingly, Committee decided to defer the case and await their comments. The case stands deferred for re-listing on 16.08.2018.			

Case No.:23/6/84-ALC3/2018	Party Name:S.K. EXPORTS	Meet No/Date:8/84-ALC3/2018 19.07.2018	Approved
45 HQ File :01/84/050/00103/AM19/	RLA File :06/24/040/00009/AM19/	Lic.No/Date:0610038888 22.05.2018	
Decision : Committee considered the case as per agenda alongwith other relevant papers and examined the sample export product forwarded by the firm and decided to ratify the norms for the above advance authorization as applied for. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:25/6/84-ALC3/2018	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
46 HQ File :01/84/050/00105/AM19/	RLA File :06/24/040/00010/AM19/	Lic.No/Date:0610038889 22.05.2018	Defer Date: 16.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted application of the firm has been forwarded to DIPP for comments. Accordingly, Committee decided to defer the case and await their comments. The case stands deferred for re-listing on 16.08.2018.			

47 Case No.:36/8/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
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HQ File :01/84/050/00153/AM19/	RLA File :34/24/040/00031/AM19/	Lic.No/Date:3410044180 25.05.2018	Defer Date: 16.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted application of the firm has been forwarded to DIPP for comments. Accordingly, Committee decided to defer the case and await their comments. The case stands deferred for re-listing on 16.08.2018.			

Case No.:26/8/84-ALC3/2018	Party Name:FABEXPO	Meet No/Date:8/84- ALC3/2018 19.07.2018	Status: Deferred
48 HQ File :01/84/050/00143/AM19/	RLA File :05/23/040/00097/AM19/	Lic.No/Date:0510406639 28.05.2018	Defer Date: 16.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow the personal hearing to firm with request to bring the export product. The case stands deferred for re-listing on 16.08.2018.			

Case No.:17/8/84-ALC3/2018	Party Name:RICHA & CO	Meet No/Date:8/84-ALC3/2018 19.07.2018	Approved
HQ File :01/84/050/00134/AM19/	RLA File :05/24/040/00123/AM19/	Lic.No/Date:0510406669 29.05.2018	
Decision : Committee considered the case as per agenda alongwith other relevant papers and heard the representative of the firm appeared on behalf of the firm and decided to ratify the norms for the above advance authorization as applied for as per CAD for the following export product:			

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Sl. No.	Export Item Name	Quantity in Numbers
1	KIDS DRESS MADE OF 95% POLYESTER 5% ELASTANE PRINTED KNITTED FABRIC GSM 240+/- 10% STYLE NO. BGSKB-1382	408.000
2	GIRLS DRESS MADE OF 95% POLYESTER 5% ELASTANE PRINTED KNITTED FABRIC GSM 240+/- 10% STYLE NO. BGSKB-1382	2570.000

GSM should match in import and export.
RA concerned may take necessary action subject to compliance of other usual conditions

Case No.:16/8/84-ALC3/2018	Party Name:PANORAMA EXPORTS P LTD	Meet No/Date:8/84- ALC3/2018 19.07.2018	Status: Deferred
50 HQ File :01/84/050/00133/AM19/	RLA File :05/24/040/00132/AM19/	Lic.No/Date:0510406710 31.05.2018	Defer Date: 02.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. The case stands deferred for re-listing on 02.08.2018.			

Case No.:1/6/84-ALC3/2018	Party Name:AYM SYNTEX LTD.	Meet No/Date:8/84- ALC3/2018 19.07.2018	Approved
51 HQ File :01/84/050/00081/AM19/	RLA File :03/94/040/00169/AM19/	Lic.No/Date:0310821378 01.06.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as under :

Sl. No.	Export Item Name	Quantity (in Kg)	Sl. No.	Import Item	Quantity allowed (in Kg)
1.	Nylon BCF Dyed Cable Heat Set	450000.000	1.	Nylon Chips	472500.00
			2.	Spin Finish Oil	4500.000
			3.	Master Batch	9000.000

RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.:2/8/84-ALC3/2018	Party Name:KABADI SHANKARSA & CO.	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
52 HQ File :01/84/050/00119/AM19/	RLA File :07/24/040/00051/AM19/	Lic.No/Date:0710113383 04.06.2018	Defer Date: 02.08.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. The case stands deferred for re-listing on 02.08.2018.

Case No.:5/8/84-ALC3/2018	Party Name:THREADS (INDIA) LIMITED	Meet No/Date:8/84-ALC3/2018 19.07.2018	Approved
53 HQ File :01/84/050/00122/AM19/	RLA File :06/24/040/00011/AM19/	Lic.No/Date:0610038899 04.06.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as allowing the wastage of 1%. RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:23/8/84-ALC3/2018	Party Name:HIGHRANGE RUBBER & COIR PRODUCTS PRIVATE LTD.	Meet No/Date:8/84-ALC3/2018 19.07.2018	Approved
54 HQ File :01/84/050/00140/AM19/	RLA File :10/24/040/00012/AM19/	Lic.No/Date:1010059959 04.06.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions

Case No.:15/8/84-ALC3/2018	Party Name:GAURAV INTERNATIONAL	Meet No/Date:8/84-ALC3/2018 19.07.2018	Approved
55 HQ File :01/84/050/00132/AM19/	RLA File :05/23/040/00113/AM19/	Lic.No/Date:0510406738 05.06.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for as per CAD in respect of following export product :

Sl. No.	Export Item Name.	Quantity in Numbers
1	LADIES TOP MADE OF 100% POLYESTER PRINTED KNITTED FABRIC GSM 130+/- 10%, STYLE NO. 1088002	900.000
2	LADIES SKIRT MADE OF 97% POLYESTER 3% SPANDEX DYED WOVEN FABRIC GSM 95+/- 10%, STYLE NO. 5588124, 5588144, 5588145	1910.000

GSM should match in import and export.

RA concerned may take necessary action subject to compliance of other usual conditions

Case No.:1/8/84-ALC3/2018	Party Name:TORAY KUSUMGAR ADVANCED TEXTILE PRIVATE LIMITED	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
56 HQ File :01/84/050/00118/AM19/	RLA File :52/24/040/00025/AM19/	Lic.No/Date:5210042663 06.06.2018	Defer Date: 16.08.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. The case stands deferred for re-listing on 16.08.2018.

Case No.:14/8/84-ALC3/2018	Party Name:RICHA & CO	Meet No/Date:8/84-ALC3/2018 19.07.2018	Approved
HQ File :01/84/050/00131/AM19/	RLA File :05/24/040/00144/AM19/	Lic.No/Date:0510406757 06.06.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for as per CAD in respect of following export product :

Sl. No.	Export Item Name.	Quantity in numbers
1	GIRLS DRESS MADE OF 100% POLYESTER PRINTED WOVEN FABRIC GSM 98+/- 10%, STYLE NO. 473D042, 473D542	5370.000

GSM should match in import and export.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:18/8/84-ALC3/2018	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
58 HQ File :01/84/050/00135/AM19/	RLA File :05/24/040/00143/AM19/	Lic.No/Date:0510406753 06.06.2018	Defer Date: 02.08.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. The case stands deferred for re-listing on 02.08.2018.

Case No.:4/8/84-ALC3/2018	Party Name:BULKCORP INTERNATIONAL PRIVATE LIMITED	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
59 HQ File :01/84/050/00121/AM19/	RLA File :08/24/040/00020/AM19/	Lic.No/Date:0810142773 07.06.2018	Defer Date: 16.08.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. The case stands deferred for re-listing on 16.08.2018.

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Case No.:13/8/84-ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:8/84-ALC3/2018 19.07.2018	Approved
HQ File :01/84/050/00130/AM19/	RLA File :05/24/040/00155/AM19/	Lic.No/Date:0510406778 07.06.2018	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for as per CAD in respect of following export product :			
Sl. No.	Export Item Name	Quantity in numbers	
1	Ladies Dress Mfd Of 55% Nylon 45% Polyester Lace Fabric, GSM 80 +/- 10% Style:CS Mary Jane Dress	3036.000	
RA concerned may take necessary action subject to compliance of other usual conditions			

61	Case No.:24/8/84-ALC3/2018	Party Name:PEE AAA IMPEX,	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
	HQ File :01/84/050/00141/AM19/	RLA File :32/24/040/00009/AM19/	Lic.No/Date:3210078517 07.06.2018	Defer Date: 16.08.2018
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. The case stands deferred for re-listing on 16.08.2018.			

62	Case No.:22/8/84-ALC3/2018	Party Name:WELCOME FOOTWEARS	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
	HQ File :01/84/050/00139/AM19/	RLA File :05/24/040/00129/AM19/	Lic.No/Date:0510406777 07.06.2018	Defer Date: 16.08.2018
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. The case stands deferred for re-listing on 16.08.2018.			

63	Case No.:25/8/84-ALC3/2018	Party Name:AGRIYAH SAFETY GEAR PVT. LTD.	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
	HQ File :01/84/050/00142/AM19/	RLA File :06/24/040/00013/AM19/	Lic.No/Date:0610038907 08.06.2018	Defer Date: 16.08.2018
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. The case stands deferred for re-listing on 16.08.2018.			

64	Case No.:20/8/84-ALC3/2018	Party Name:STRAWBERRY STUDIO EXPORTS PRIVATE LIMITED	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
	HQ File :01/84/050/00137/AM19/	RLA File :05/24/040/00161/AM19/	Lic.No/Date:0510406851 13.06.2018	Defer Date: 16.08.2018
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. The case stands deferred for re-listing on 16.08.2018.			

65	Case No.:19/8/84-ALC3/2018	Party Name:WEAR WELL	Meet No/Date:8/84-	Status:
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	INDIA PVT. LTD.,	ALC3/2018 19.07.2018	Deferred
HQ File :01/84/050/00136/AM19/	RLA File :05/24/040/00163/AM19/	Lic.No/Date:0510406860 14.06.2018	Defer Date: 16.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. The case stands deferred for re-listing on 16.08.2018.			

	Case No.:27/8/84-ALC3/2018	Party Name:JAYANITA	Meet No/Date:8/84- ALC3/2018 19.07.2018	Status: Deferred
66	HQ File :01/84/050/00144/AM19/	RLA File :05/23/040/00131/AM19/	Lic.No/Date:0510406874 15.06.2018	Defer Date: 16.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. The case stands deferred for re-listing on 16.08.2018.				

	Case No.:21/8/84-ALC3/2018	Party Name:POOJA INTERNATIONAL	Meet No/Date:8/84- ALC3/2018 19.07.2018	Status: Deferred
67	HQ File :01/84/050/00138/AM19/	RLA File :05/24/040/00165/AM19/	Lic.No/Date:0510406893 18.06.2018	Defer Date: 16.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. The case stands deferred for re-listing on 16.08.2018.				

	Case No.:6/8/84-ALC3/2018	Party Name:RICHA & CO	Meet No/Date:8/84- ALC3/2018 19.07.2018	Status: Deferred
68	HQ File :01/84/050/00123/AM19/	RLA File :05/24/040/00164/AM19/	Lic.No/Date:0510406896 18.06.2018	Defer Date: 16.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. The case stands deferred for re-listing on 16.08.2018.				

	Case No.:9/8/84-ALC3/2018	Party Name:ROLEX HOSIERY PVT LTD.	Meet No/Date:8/84- ALC3/2018 19.07.2018	Status: Deferred
69	HQ File :01/84/050/00126/AM19/	RLA File :05/24/040/00159/AM19/	Lic.No/Date:0510406900 18.06.2018	Defer Date: 16.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. The case stands deferred for re-listing on 16.08.2018.				

	Case No.:30/8/84-ALC3/2018	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:8/84- ALC3/2018 19.07.2018	Status: Deferred
70	HQ File :01/84/050/00147/AM19/	RLA File :07/24/040/00067/AM19/	Lic.No/Date:0710113451 19.06.2018	Defer Date: 16.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. The case stands deferred for re-listing on 16.08.2018.				

	Case No.: 34/8/84-ALC3/2018	Party Name: COTTON WORLD	Meet No/Date: 8/84-ALC3/2018 19.07.2018	Status: Deferred
71	HQ File :01/84/050/00151/AM19/	RLA File :07/24/040/00065/AM19/	Lic.No/Date:0710113466 21.06.2018	Defer Date: 16.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. The case stands deferred for re-listing on 16.08.2018.				

	Case No.: 37/8/84-ALC3/2018	Party Name: HINDUSTAN APPAREL INDUSTRIES	Meet No/Date: 8/84-ALC3/2018 19.07.2018	Status: Deferred
72	HQ File :01/84/050/00154/AM19/	RLA File :03/94/040/00240/AM19/	Lic.No/Date:0310821856 21.06.2018	Defer Date: 16.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. The case stands deferred for re-listing on 16.08.2018.				

	Case No.: 28/8/84-ALC3/2018	Party Name: KKP SPINNING MILLS PRIVATE LIMITED	Meet No/Date: 8/84-ALC3/2018 19.07.2018	Status: Deferred
73	HQ File :01/84/050/00145/AM19/	RLA File :32/24/040/00014/AM19/	Lic.No/Date:3210078534 26.06.2018	Defer Date: 16.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. The case stands deferred for re-listing on 16.08.2018.				

	Case No.: 10/8/84-ALC3/2018	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date: 8/84-ALC3/2018 19.07.2018	Status: Deferred
74	HQ File :01/84/050/00127/AM19/	RLA File :05/24/040/00178/AM19/	Lic.No/Date:0510406973 26.06.2018	Defer Date: 16.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. The case stands deferred for re-listing on 16.08.2018.				

	Case No.: 12/8/84-ALC3/2018	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date: 8/84-ALC3/2018 19.07.2018	Status: Deferred
75	HQ File :01/84/050/00129/AM19/	RLA File :05/24/040/00177/AM19/	Lic.No/Date:0510406972 26.06.2018	Defer Date: 16.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. The case stands deferred for re-listing on 16.08.2018.				

	Case No.: 8/8/84-ALC3/2018	Party Name: PANORAMA EXPORTS P LTD	Meet No/Date: 8/84-ALC3/2018 19.07.2018	Status: Deferred
76	HQ File :01/84/050/00125/AM19/	RLA File :05/24/040/00175/AM19/	Lic.No/Date:0510406982 27.06.2018	Defer Date: 16.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. The case stands deferred for re-listing on 16.08.2018.				

Case No.:11/8/84-ALC3/2018		Party Name:PNR APPARELS PVT. LTD.,	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
77	HQ File :01/84/050/00128/AM19/	RLA File :05/24/040/00188/AM19/	Lic.No/Date:0510407020 29.06.2018	Defer Date: 16.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. The case stands deferred for re-listing on 16.08.2018.				

Case No.:7/8/84-ALC3/2018		Party Name:KITTY EXIM	Meet No/Date:8/84-ALC3/2018 19.07.2018	Status: Deferred
78	HQ File :01/84/050/00124/AM19/	RLA File :05/23/040/00101/AM19/	Lic.No/Date:0510407037 02.07.2018	Defer Date: 16.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. The case stands deferred for re-listing on 16.08.2018.				

**Minutes of the Manual cases considered by the Norms Committee in
Meeting No.08/84/AM-19 dated 19.07.2018**

Case No. 79	M/s Mecord India Ltd
NC Meeting No.08/AM-19 Dated 19.07.2018	F.No. 01/84/171/00024/AM18/DES.V
Fixation of SION for export product 'Dipped Nylon monofilament fabrics'	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm has requested for fixation of SION for export product 'Dipped Nylon monofilament fabrics made out of N6/N66 monofilament yarn of 322 Denier (0.20mm dia) to 724 Denier (0.30mm dia). Committee noted that documents have been forwarded to DIPP for comments and decided to await their comments. The case stands deferred for re-listing on 16.08.2018.	

Case No. 80	M/s Premier Fine Linens Pvt. Ltd.
NC Meeting No.08/AM-19 Dated 19.07.2018	F.No. 01/84/050/00172/AM18/DES.V RA F.No. 32/24/040/00018/AM18
Ratification of norms for the AA No. 3210078248 dated 08.09.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and allowed personal hearing to firm for 05.07.2018 to direction the firm to bring sample export product and explanation of wastage of each stage alongwith CAD. The case stands deferred for re-listing on 16.08.2018.	

Case No. 81	M/s Wear Well India Pvt. Ltd.
NC Meeting No.08/AM-19 Dated 19.07.2018	F.No. 01/84/050/00257/6DES.V RA F.No. 05/24/040/00294/AM16
Request for condonation of non mention of Style No. in Shipping Bills for AA No. 0510395802 dated 28.10.2015 and AA No.0510399251 dated 27.06.2016.	
Decision : Committee considered the case as per agenda alongwith other relevant papers and heard the representative of the firm appeared before the Committee. Representative of the firm accepted the mistake of non mention of the Style No. on shipping bills, however, he produced vital documents like invoices having Style No. duly endorsed by the custom authorities and banks. Committee verified the invoices produced wherein the Style No. have been indicated and matching the details of the export	

product indicated in the Shipping Bills. Accordingly, Committee on the basis of documents produced before by the firm decided to condon the non mention of Style numbers on shipping bill for the purpose of redemption.
RA concerned may take necessary action subject to compliance of other usual conditions.

Case No. 82	M/S C.L. INTERNATIONAL
NC Meeting No.08/AM-19 Dated 19.07.2018	HQ File :01/84/050/00087/AM18/ RLA File :05/23/040/00083/AM18/
Request for ratification of adhoc norms for the Advance Authorisation No. 0510402674 dated 23.05.2017	
Decision : Committee considered the case as per agenda along with other relevant papers and noted that representation dated 17.04.2018 of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 16.08.2018.	

Case No. 83	M/S Alpine Apparels Pvt. Ltd.
NC Meeting No.08/AM-19 Dated 19.07.2018	HQ File :01/84/050/00421/AM17/ RLA File :05/23/040/00428/AM17/
Request for ratification of adhoc norms for the Advance Authorisation No. 05104400798 dated 14.12.2016.	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to modify the norms for the above advance authorization taking clue from SION G-33 and information provided by the firm as per DIPP comments vide their F.No.7/366/2015-TSW as under :	
Export Item : Fabric Hand Bags (consisting any combination of fabrics panels , fabric components, Leather panels, Leather components, with or without shoulder strap and / or handles)	
Quantity : 20,000 Numbers	
Import Items	
Import items as per application	Quantity Recommended
Item 1 to 3, 50, 51, 57	Actual +5%
Item No.4 to 38, 49, 52 to 56, 58, 59, 60	Actual +1%
Item No. 39 to 48	As per packing policy
RA concerned may take necessary action subject to compliance of other usual conditions.	

Case No. 84	M/S Precise Seamless Apparels Pvt. Ltd.
NC Meeting No.08/AM-19 Dated 19.07.2018	HQ File :01/84/050/00421/AM17/ RLA File :05/23/040/00428/AM17/
Request for modification in the ratified adhoc norms for the Advance Authorisation No. 05104400798 dated 14.12.2016.	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to modify the norms for the above advance authorisation allowing the repeat for the above advance authorisation with AA No. 0510392983 dated 23.01.2015 ratified in Meeting No.21/AM16 dated 08.10.2015 at S.No.37 as Case No.219 of the said meeting.	
RA concerned may take necessary action subject to compliance of other usual conditions.	

Case No. 85	M/s Shahi Exports Pvt. Ltd.
NC M.No.08/84 AM-19 dt.19.07.2018.	F.No.01/84/162/00079/ AM19/DES-V
Prior fixation of adhoc norms for export of Mens Trouser Made of 59% Cotton 39% Polyester 2% Spandex Dyed Woven Fabric GSM 260 with 95% Nylon 5% Spandex Dyed Woven Fabric GSM-254	

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and 65% Polyester 35% Cotton Dyed Woven Fabric GSM 200(Tolerance + or – 10%) (STYLE NO 103337) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision : M/S Shahi Exports Pvt. Ltd. vide their letter dated 07.07.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.
GSM should match in import and export.

Case No 86	M/s Shahi Exports Pvt. Ltd.
NC M.No.08/84 AM-19 dt.19.07.2018.	F.No.01/84/162/00080/ AM19/DES-V
Prior fixation of adhoc norms for export of Mens Trouser Made of 59% Cotton 39% Polyester 2% Spandex Dyed Woven Fabric GSM 260 with 95% Nylon 5% Spandex Dyed Woven Fabric GSM-254 and 65% Polyester 35% Cotton Dyed Woven Fabric GSM 200 (Tolerance + or – 10%) (Style No. 103159) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision : M/S Shahi Exports Pvt. Ltd. vide their letter dated 07.07.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

Case No 87	M/s Shahi Exports Pvt. Ltd.
NC M.No.08/84 AM-19 dt.19.07.2018.	F.No.01/84/162/00081/ AM19/DES-V
Prior fixation of adhoc norms for export of Mens Cargo Shorts Made of 98% Cotton 2% Spandex Chambray Woven Fabric GSM 176 and 100% Polyester Nonwoven Fusible Interlining GSM 35 (Tolerance + or –10%) (Style No. MA91X401SS) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 07.07.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

Case No 88	M/s Shahi Exports Pvt. Ltd.
NC M.No.08/84 AM-19 dt.19.07.2018.	F.No.01/84/162/00082/ AM19/DES-V
Prior fixation of adhoc norms for export of Mens Shorts Made of 98% Cotton 2% Elastane Spandex Dyed Woven Fabric GSM 285 and 65% Polyester 35% Cotton Dyed Woven GSM 135 (Tolerance + or –10%) (Style No. 103652) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 07.07.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary	

action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.
GSM should match in import and export.

Case No.89.	M/s Bombay Rayon Fashions Ltd.
NC M.No.08/84 AM-19 dt.19.07.2018.	F.No.01/84/162/00273/AM10/DES-V RA F.No.03/94/040/01027/AM10
Request for mention of wastage allowed in the NC decision Meeting No.08/AM-18 dated 20.07.2018 for AA No.0310561832 dated 24.02.2010	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that consumption was approved the inputs for export item No.4 (Men's Jacket with Lining – Style No.1J1259) as applied for in the Meeting No.08/AM-18 dated 20.07.2018. Committee approved the necessary correction in the aforesaid decision accordingly. RA concerned may take necessary action subject to compliance of other usual conditions.	

Case No 90	M/s Shahi Exports Pvt. Ltd.
NC M.No.08/84 AM-19 dt.19.07.2018.	F.No.01/84/162/00083/ AM19/DES-V
Prior fixation of adhoc norms for export of 1.Girls Dress (Style No.4BY15VBXo) Made of 100% Polyester Woven Printed Fabric GSM 65 and 0.58 sqm per pc of 100% Polyester Woven Dyed Lining Fabric GSM 90 (Tolerance + or -10%). 2.Babies Garment (Dress) (Style No.4BY15VBX0) Made of 100% Polyester Woven Printed Fabric GSM 65 and 0.58 sqm per pc of 100% Polyester Woven Dyed Lining Fabric GSM 90 (Tolerance + or -10%) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 16.07.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

Case No 91	M/s Orient Craft Ltd.
NC M.No.08/84 AM-19 dt.19.07.2018.	F.No.01/84/162/00084/ AM19/DES-V
Prior fixation of adhoc norms for export of Ladies Skirt Made out of 100% Polyester-sequin embroidered fabric with visible ground, GSM 116 (Tolerance + or -10%) Style No.487126 / 487128-P under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Orient Craft. Ltd. vide their letter dated 18.07.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

Case No.92	M/s.Loyal Textile Mills Ltd. Kovilpatti, Tamil Nadu
NC Meeting No.08/AM19 dated 19.07.2018	F.No. 01/84/162/00243/AM12/DES-V

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Modification of norms for advance authorisation Nos. 3510035276 dt.25.08.2011, 3510044856 dated 31.12.2015, 3510044798 dt. 30.09.2015, 3510044806 dt.07.10.2015, 35100805 dt. 07.10.2015, 3510044832 dt. 08.12.2015, 3510044808 dt. 16.10.2015, 3510044807 dt 12.10.2015, 3510044800 dt. 30.09.2015, 3510044801 dt. 30.09.2015, 3510044858 dt. 06.01.2016 and 3510044799 dt. 30.09.2015

Decision : Committee considered the agenda along with relevant and noted that firm has informed that NC has ratified the norms for man-made fibre in the ratio of 1:1.10 which is low as their requirements of wastage for processing of woven garments made out of acrylic –other man –made fibres and cotton. The case is being examined and stands deferred for re-listing on 16.08.2018.

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